भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

Notice of Attachment of Bank and Post Office Accounts

Attachment Proceeding No. 15751 of 2026
Certificate No. 9251 of 2026

The Principal Officer /Chairman & Managing Director / CEO
All the Banks in India
The Postmaster of all the Post Offices in India

1. Whereas a Recovery Certificate No. **9251 of 2026** dated July 27, 2026 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum **Rs.5,76,000.0/- (Rupees Five Lakh Seventy-Six Thousands Only)** towards Penalty imposed by WTM vide Order No. WTM/AB/ISD/ISD-SEC-5/31442/2025-26 dated May 29, 2025 in the matter of trading based stock recommendations using social media YouTube in the scrip of Sadhna Broadcast Ltd. along with further interest, all costs, charges and expenses in respect of all proceedings for recovering the said sum (details given in table below), against **Neha Aggarwal (PAN: AQDPA1749D) [Defaulter]** and the same are due from the defaulter in respect of the said certificate. A Notice of Demand dated July 27, 2026 has been issued to **Neha Aggarwal.**

Description of Dues	Amount (Rs.)
Penalty imposed by the WTM vide Order No. **WTM/AB/ISD/ISD-SEC-5/31442/2025-26** dated **May 29, 2025** in the matter of **trading based stock recommendations using social media YouTube in the scrip of Sadhna Broadcast Ltd.**	5,00,000/-
Interest from May 2025 to July 2026 @ 1% p.m.	75,000/-
Recovery Cost	1,000/-
Total	**5,76,000/-**

2. The aforesaid notice of demand was served on the defaulter on July 28, 2026. However, no amount has been paid by the Defaulter and there is sufficient reason to believe that the Defaulter may dispose of the amounts/proceeds in the Bank accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.

3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:

A.P. No. 15751 of 2026

i. All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank; and

ii. All other amount/proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.

4. It is further ordered with immediate effect that **No Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.

5. You are hereby directed to provide the following immediately:

a) Details of all the Accounts including Lockers held by the defaulter with your Bank/Post Office;

b) Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;

c) Confirmation of Attachment of the said account(s) and lockers; and;

d) Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

6. **If the defaulter is not having any type of account with your bank/Post office, then the same need not be informed to SEBI.**

7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank/post office post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.

8. This Notice of attachment is issued in exercise of powers conferred under **Section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with Section 226 and the Second Schedule of Income Tax Act, 1961.**

Given under my hand and seal at New Delhi this 21st day of August 2026.

भारतीय प्रतिभूति और विनिमय बोर्ड SEBI Securities and Exchange Board of India

—Signed

Recovery Officer

राजन कुमार / Rajan Kumar
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office
नई दिल्ली / New Delhi

(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts)